

The Minister of Labour, Employment and Rehabilitation (Shri Jagjivan Ram): (a) No.

(b) Does not arise.

(c) The Government of India are considering proposals for a comprehensive amendment of the Trade Unions Act, 1926.

(d) The matter is under consideration.

Whitley Councils

- *475. **Shri Vasudevan Nair:**
Shri Warrior:
Dr. Ranen Sen:
Shri S. M. Banerjee:
Shri Daji:
Shri A. P. Sharma:
Shri Vishwa Nath Pandey:
Shri H. C. Linga Reddy:
Shri Priya Gupta:
Shri D. C. Sharma:
Shri Nambiar:
Shri Umanath:
Shri A. V. Raghavan:
Shri Dinen Bhattacharya:

Will the Minister of Home Affairs be pleased to state:

(a) whether the scheme to set up Whitley Councils for Central Government Employees has been finalised;

(b) if so, the main features of the scheme;

(c) whether the employees' organisations have made any suggestions regarding the scheme; and

(d) if so, the nature of the suggestions made by the employees' organisations and the action taken by Government thereon?

The Deputy Minister in the Ministry of Home Affairs (Shri P. S. Naskar): (a) The Scheme for Joint Consultative Machinery and Compulsory Arbitration was inaugurated on 28th October, 1966.

(b) Copies of the Scheme were placed on the Table of the House on 20th April, 1966.

(c) and (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-7392/66].

Return of Migrants to Pakistan

- *476. **Shri Nath Pai:**
Shri Hem Barua:
Shri Surendranath Dwivedy:
Shri Hari Vishnu Kamath:

Will the Minister of Home Affairs be pleased to state:

(a) the number of people who had gone over to Pak-occupied Kashmir during the Indo-Pak conflict but who have now returned to Kashmir;

(b) whether there has been a change in Government's policy with regard to these people; and

(c) if not, the reasons for allowing these people to return?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (c). There has been no change in Government's policy in regard to these people. However some persons have managed to return as it was not possible to prevent the surreptitious return of some persons from time to time. The State Government's estimate in October, 1966 was that about 800 families had returned till then.

वालकाट तथा डोंज

* 477. श्री मधु लिसये: क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) डैनयल वालकाट तथा उसके सह-अपराधी के विरुद्ध कितने मामलों का अभी फैसला किया जाता है;

(ख) क्या उन मामलों से जिनके बारे में निर्णय दिया जा चुका है पता चला है कि उनके साथ कुछ भारतीयों की भी सांठगांठ थी; और

(ग) यदि हां, तो उन भारतीयों के विरुद्ध क्या कार्यवाही की गई है ?